

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-260/ND/2017**

**IN THE MATTER OF:
Neelam Singh**

....PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

....RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 02.08.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial creditor
For the Suspended Board of Directors
For the Liquidator**

**:
:Mr. Arun Khatri, Advocate.
:Mr. Mritunjay Kumar, Advocate
for Mr. Abhishek Anand,
Liquidator in person.
:Mr. Rachit Mittal, Advocate.**

For the Noida Authority

ORDER

IA No. 1612 of 2021

This is an application under Section 60(5) of IB Code for issuance of a direction to the respondent to transfer the Noida property in favour of the highest bidder. Heard the submissions made by the Ld. Counsel for the liquidator. Ld. Counsel for the respondents in the application is present. Therefore, there is no need to serve the notice. The respondents may provide a copy of the reply as filed before the Tribunal in the matter within three days.

(Annu)



Five days' time is granted for filing the rejoinder. Post the matter to **26th August, 2021.**

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—Sel—

(Hemant Kumar Sarangi)
Member (T)

—Sel—

(P.S.N. Prasad)
Member (J)

(Annu)